

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

## Original Application No.200/00697/2019

Jabalpur, this Friday, the 09<sup>th</sup> day of August, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Dr. Archana Sharma W/o Shri Mahesh Sharma  
Aged about 47 years,  
Presently working as PGT (Hindi)  
Kendriya Vidyalaya MHOW  
(u/o of Transfer to KV Dantewada (Beladilla)  
C.G. R/o 08 Sidhi Park Near Telephone Nagar  
Kisanganj MHOW (M.P.) 453441

(By Advocate-Shri Manoj Sharma)

## V e r s u s

1. Union of India, Through its Secretary  
Ministry of Human Resources & Development School  
Education Department Shastri Bhawan,  
New Delhi 110001
2. Commissioner, Kendriya Vidyalaya Sangathan,  
18 Institutional Area, Shaheed Jeet Singh Marg,  
New Delhi 110016
3. Principal, Kendriya Vidyalaya Mhow, (M.P.) 453441
4. R.C. Bamaniya PGT (Hindi)  
Kendriya Vidyalaya, Near C.I.S.F. Campus  
Jayantimata Road, Barwaha 451115 (M.P.)
5. Suresh Kumar Patidar, PGT (Hindi)  
Kendriya Vidyalaya MHOW 92 Cunningham Road,  
MHOW (M.P.) 453441

- **Respondents**

(By Advocate-Shri M.K.Verma)

**O R D E R (Oral)**  
**By Navin Tandon, AM:-**

The applicant was working as PGT (Hindi) at Kendriya Vidyalaya, Mhow and has been transferred to Kendriya Vidyalaya Dantewada (Beladilla) vide order dated 26.07.2019 (Annexure A-1).

2. Learned counsel for the applicant submits that Shri Suresh Kumar Patidar (respondent No.5) is coming to Mhow after serving at a hard station and is coming here at his place of choice. It is further mentioned that his choice place of postings were Ujjain, Shajapur, Indore, Mhow and Barwaha.

3. It is the claim of the applicant that Shri R.C.Bamania at K.V. Barwaha (respondent No.4) is having higher displacement count of 30 as against the displacement court of 14 of the applicant. Also Barwaha is one of the place of choices of respondent No.5.

4. The applicant has submitted her representation dated 27.07.2019 (Annexure A-7), which her counsel submits that has not yet been decided.

5. Learned counsel for the applicant submits that she has already been relieved from Mhow.

6. Learned counsel for the applicant submits that he would be satisfied if the competent authority of the respondents is directed to

consider the representation dated 27.07.2019 (Annexure A-7) sympathetically and also that the transfer has been done due to technical mistake, and till such time she may be retained at Mhow.

**7.** Learned counsel for the respondents objects to the above as it disturbs the education of the students.

**8.** Accordingly, without going into the merits of the case, we dispose of this Original Application by directing the competent authority of the respondents to consider the representation dated 27.07.2019(Annexure A-7) of the applicant by passing a speaking order within a period of 30 days from the date of receipt of a certified copy of this order, if not already decided. The decision so taken may be communicated to the applicant.

**9.** Till such time the representation is decided, no coercive step be taken against the applicant for not joining at new place of posting.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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